

PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS VAG BUILDTech LIMITED

1.	Name of the Corporate Debtor	Vag Buildtech Limited
2.	Date of Incorporation of Corporate Debtor	12-06-2012
3.	Authority under which Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number	U45400MH2012PLC232077
5.	Address Of the Registered Office and Principal Office (if any) of the Corporate Debtor	Saba Palace, 3rd Floor, Flat no. 301 Khar West, Mumbai City, Mumbai, Maharashtra, India, 400054 (As per MCA-21 website)
6.	Date of Closure of Insolvency Resolution Process	04-12-2025
7.	Liquidation Commencement Date of Corporate Debtor	05-12-2025
8.	Name And Registration Number of the Insolvency Professional acting as Liquidator	Mr. Ashish Vyas IBBI Regn. No: IBBI/IPA-001/IP-P01520/2018-19/12267
9.	Address And Email Id of the Liquidator as Registered with the Board	Reg. Address: B-1A Viceroy Court CHS, Thakur Village, Kandivali (East), Mumbai Suburban, Maharashtra- 400 101 Email id: ashishvyas2006@gmail.com
10.	Address And Email Id to Be used for correspondence with the Liquidator	A-Wing 402, Suashish It Park, Borivali (East) Mumbai Maharashtra-400066 Email Id: cirp.vagbl@gmail.com
11.	Last date for submission of claims	04-01-2026 (Being 30 days from the date of receipt of Order)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the **Vag Buildtech Limited** on **05th December 2025**.

The stakeholders of **Vag Buildtech Limited** are hereby called upon to submit their claims with proof on or before **04th January 2026**, to the liquidator at the address mentioned against **item 10**.

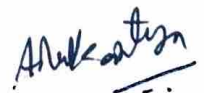
The financial creditors shall submit their claims with proof by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 08-12-2025

Place: Mumbai



Ashish Vyas
Liquidator of Vag Buildtech Limited
IBBI Reg. No.: IBBI/IPA-001/IP-P01520/2018-19/12267
AFA Validity: December 31, 2025